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കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Commissionerate of Land Revenue

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കേരള സർക്കാർ
GOVERNMENT OF KERALA
2022



Kasaragod District

Hosdurg Taluk

NOTICE

No: B4/16861/2021

14-02-2022

Notice is hereby given to all to whom it may be concern that P K Ramanan S/o(L) Perincheri Chellappan pilla, Padinharekkara,Kodakkad., Kodakkad Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Perincheri Chellappan pilla S/o(L) Govindan,Padinharekkara,Kodakkad. who expired on 23-12-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Perincheri Chellappan pilla. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Surendran P	Son	62
2	Gopi P	Son	59
3	Parameswaran P	Son	55
4	Lakshmanan P	Son	52
5	P K Ramanan	Son	49
6	Sreedevi P	Daughter	46

No: B4/16110/2021

14-02-2022

Notice is hereby given to all to whom it may be concern that Rajisha K V D/o(L) Damodaran K V, Mattalayi,Pilicode., Pilicode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Damodaran K V S/o(L) K V Kannan, Mattalayi,Pilicode. who expired on 29-09-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Damodaran K V. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of thebelow said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Janu C K	Wife	62
2	Raji K V	Daughter	42
3	Rajisha K V	Daughter	40
4	Ranjitha K V	Daughter	38

No: B4/542/2022

14-02-2022

Notice is hereby given to all to whom it may be concern that Sarada P T W/o Venugopalan A, Alanthatta,Kayyur., Kayyur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Vineesh P T S/oVenugopalan A, Alanthatta,Kayyur. who expired on 04-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Vineesh P T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sarada P T	Mother	54

No: B4/2569/2022

14-02-2022

Notice is hereby given to all to whom it may be concern that Ruksana W/o Shahul Hameed, Nellikka, Thuruthi., Thuruthi Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Suharabi S M W/o(L) Muhammad Kunhi M B, Moolayil, Madakkara, Thuruthi. who expired on 13-11-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Suharabi S M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ruksana	Daughter	50
2	Amina S M	Daughter	46
3	Noorjahan S M	Daughter	45
4	Abdul Muthalib S M	Son	44



5	Suhara Muhammed Nissar	Son	43
6	Zakkariya Suhara Muhammed	Son	41

No: B4/2571/2022

14-02-2022

Notice is hereby given to all to whom it may be concern that Prasanth V S/o(L) V Bhaskaran, Chappayil House,Kariyil, Thuruthi., Thuruthi Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late V Bhaskaran S/o(L) Ambu, Kariyil, Thuruthi. who expired on 24-04-2009 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V Bhaskaran. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Daya V V	Wife	56
2	Prasanth V	Son	36
3	Dayesh V	Son	34
4	Neethu V	Daughter	31

No: B4/2321/2022

14-02-2022

Notice is hereby given to all to whom it may be concern that Usha K V D/o(L) Karthyayani K V, Kottila Veedu,Eachikulangara, Pilicode., Pilicode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Karthyayani K V W/o Narayanan Marar(L), Kottila Veedu,Eachikulangara, Pilicode. who expired on 20-04-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Karthyayani K V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Pushpavalli K V	Daughter	52
2	Usha K V	Daughter	50
3	Jayasree K V	Daughter	44



No: B4/2349/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that Madhavi M W/o(L) Karikkutty Krishnan, Thadiyan Kovval,Udinur., Udinur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Karikkutty Krishnan S/o(L) Kunhambu, Sreeragam, Thadiyan Kovval, Udinur. who expired on 10-01-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Karikkutty Krishnan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Madhavi M	Wife	65
2	Sreejith M	Son	45
3	Sreeja M	Daughter	47
4	Sreekumar M	Son	42
5	Sreekala M	Daughter	39
6	Sreena M	Daughter	36

No: B4/2575/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that Vasantha T P W/o Sekharan, Kuthirummal,Padannakadappuram, Valiyaparamba.,Valiyaparamba Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Arjun T P S/o Sekharan, Kuthirummal,Padannakadappuram, Valiyaparamba. who expired on 17-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Arjun T P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Vasantha T P	Mother	49



Kasaragod District

Hosdurg Taluk

NOTICE

No: B4/15073/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Shobhana T V D/o(L) T V Karthyani, Vithan House, Eyyakkad.,North Trikaripur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late T V Karthyani W/o V V Krishnan, Chandera, Maniyat. who expired on 07-06-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late T V Karthyani. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	V V Krishnan	Husband	81
2	Shobhana T V	Daughter	56
3	Shylaja T V	Daughter	55
4	Rajani T V	Daughter	46
5	Ajesh T V	Son	45
6	Yamuna T V	Daughter	41
7	Ashalatha T V	Daughter	38

No: B4/16052/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Thankamani C W/o(L) Rajan M, Chenthatta House, Pattode,Thimiri., Klayikode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Rajan M S/o(L) Kunhambu, Vadakkemanakkad, Karivellur. who expired on 04-09-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Rajan M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Thankamani C	Wife	50
2	Anju C	Daughter	21

No: B4/1399/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that Praveena M V D/o(L)Kunhiraman, Menon Veettil,Padinhattam Kozhuval,Nileshwaram., Nileswaram Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kunhiraman S/o Kunhaman, Menon Veettil, Padinhattam Kozhuval, Nileschwaram. who expired on 20-11-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kunhiraman. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Janaki	Wife	72
2	Prakasan M V	Son	51
3	Praveena M V	Daughter	42
4	Priya N V	Daughter	40
5	Sreeja A V	Daughter	43
6	Preetha A V	Daughter	35

No: B4/17464/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that O P Rohini D/o(L) Janaki O P, Ottapurayil House, Mankadavath Kovval,Pilicode., Pilicode Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Janaki O P W/oKunhambu O P, Pilicode Vayal. who expired on 21-06-2010 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Janaki O P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	O P Rohini	Daughter	61
2	Dhakshayani K P	Daughter	56
3	Bharathan O P	Son	53
4	Manjula Ottapurayil	Daughter	45
5	O P Narayani	Daughter	41
6	Ottapurayil Sulekha	Daughter	33

No: B4/550/2022

17-02-2022

Notice is hereby given to all to whom it may be concern that Rasiya K W/o(L) M Sainudheen, Murshidha Manzil,Palich an Road, Nileschwaram., Nileschwaram Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late M Sainudheen S/o Abdulla Haji, Murshidha Manzil,Palichan Road, Nileschwaram. who expired on 07-10-2007 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M Sainudheen. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rasiya K	Wife	50
2	Mohammed Kunhi Kunnummal	Son	27
3	Murshidha K	Daughter	25
4	Anas K	Son	21
5	M Mariyumma	Mother	72

No: B4/17827/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Subaida K P W/o(L)Musthafa Abdulla, Rubeena Manzil,Nellikkal, thuruthi., Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Musthafa Abdulla S/o(L) Abdulla, Rubeena Manzil,Nellikkal, thuruthi. who expired on 28-12-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Musthafa Abdulla. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	Subaida K P	Wife	53
2	Noufal K P	Son	37
3	Rubeena K P	Daughter	28
4	Mohammed Thaha K P	Son	24

No: B4/2346/2022

17-02-2022

Notice is hereby given to all to whom it may be concern that M V Sujatha W/o Shaju M K, Kattamballi, Paloth, Kayyu r., Kayyur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Shaju M K S/o Karunakaran K V, Mundakundi, Edayilekkad, Valiyaparamba. who expired on 23-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Shaju M K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Devaki M K	Mother	65
2	M V Sujatha	Wife	40

No: B4/17499/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Padmavathi T V W/o(L) K V Kunhiraman, Valiyaoyil ,Kodakkad., Kodakkad Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K V Kunhiraman S/o(L)m Koran, Valiyaoyil ,Olat,Kodakkad. who expired on 30-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K V Kunhiraman. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Padmavathi T V	Wife	74
2	Ramachandran T V	Son	56
3	Girija T V	Daughter	50
4	Divakaran T V	Son	48
5	T V Usha	Daughter	46



6	Chitra T V	Daughter	44
7	Prasanth Kumar T V	Son	44
8	T V Praseetha	Daughter	42
9	Sreeja T V	Daughter	40
10	Muhammed Shereef	Son	38
11	Ramya T V	Daughter	32
12	Ranjith T V	Son	36



Kasaragod District

Hosdurg Taluk

NOTICE

No: B2-19204/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Hajara K, D/o(L) Pathumma,Kallingal House,Chithari P O,Chithari Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Pathumma, D/o(L) Kunhami,Kallingal House,Chithari P O, who expired on 23-01-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Pathumma. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Hajara K	Daughter	38

No: B2-2143/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that Raghavan M, S/o(L) Narayani ,Muthanadukkam House,Periya, P O, Periya Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kamalakshan M, S/o(L) M Kesavan,Narayaneyam House,Muthanadukkam,Periya P O, who expired on 02-01-2022 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kamalakshan M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Gangadharan M	Brother	57
2	Raghavan M	Brother	54
3	Sukumaran M	Brother	47
4	Rugmini M	Sister	43



5	Soudamini V (W/o deceased son Madhavan)	Sister in law	50
6	Nisha M S (D/o deceased son Madhavan)	Niece	34
7	Soumya M S (D/o deceased son Madhavan)	Niece	28

No: B2-21338/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Shabeer C K, S/o(L) C K Kunhamed,Kakkoothil House,Chithari P O,Chithari Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late C K Kunhamed, S/o(L) Moideen Kunhi,Kakkoothil HouseChithari P O, who expired on 20-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C K Kunhamed. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Shameela Ahamed C K	Daughter	38
2	Shabeer C K	Son	36
3	Fathimath Shafeeka Majeed	Daughter	33
4	Shaheera C K	Daughter	32
5	Shah Buddeen Ahamed C K	Son	30

No: B2-21339/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Nafeesa, W/o(L) Hassainar P M,Safwanas,Kolavayal P O,Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Hassainar P M, S/o(L) Kunhamu,Safwanas,Kolavayal P O, who expired on 18-10-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Hassainar P M. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Nafeesa	Wife	55
2	Fathimath Suhara	Daughter	37
3	Muhammed Afsal Pallikere Mukkoodu	Son	33



4	Haseena	Daughter	30
5	Aminath safwana	Daughter	22

No: B2-21341/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Eshwara B, S/o(L) Narayana B, Hosamane House, Banjibayal, Bekal Panayal P O, Panayal Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Narayana B, S/o(L) Malinka, Hosamane House, Banjibayal, Bekal, Panayal P O who expired on 21-07-2006 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Narayana B. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Raghunatha B	Son	65
2	Janardhana Shetty M	Son	61
3	Pundareekaksha	Son	59
4	Eshwara B	Son	54
5	Lalitha B	Daughter	53
6	Bhageerathi B	Daughter	49
7	Prabhananda B	Son	44
8	Shobha B	Daughter	42

No: B2-22043/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Preethi P P, W/o(L) Bhaskaran K V, Kandathuvalappil House, Kanhirapoil P O, Ambalathara Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Bhaskaran K V, S/o(L) Pokkan, Kandathuvalappil House, Kanhirapoil P O, Ambalathara who expired on 28-03-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Bhaskaran K V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Preethi P P	Wife	49
2	Pranav P P	Son	28
3	Pranaviya K V	Daughter	21
4	Manikkam K	Mother	85

No: B2-21342/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Karthyayani T, W/o(L) Pakeeran,Mottanadi House,Mylatty P O,Panayal Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Pakeeran, S/o(L) Kariyan,Mottanadi House,Mylatty P O,Panayal who expired on 08-11-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Pakeeran. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Karthyayani T	Wife	58
2	Sreehari K	Son	27

No: B2-21343/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Valsala K B, D/o(L) Muthani,Kaniyambadi House,Bekal,Kottikulam Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Muthani W/o(L) Balan,Kaniyambadi House,Bekal,Kottikulam who expired on 24-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Muthani . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Valsala K B	Daughter	44
2	Hareeshkumar K	Son	43
3	Jagadeeshkumar K	Son	41



No: B2-21349/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Valsala K B, D/o(L) Muthani,Kaniyambadi House,Bekal P O,Kottikulam Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K Balan, S/o(L) Pokkan,Kaniyambadi House,Bekal P O,Kottikulam who expired on 12-02-2010 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Balan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Valsala K B	Daughter	44
2	Hareeshkumar K	Son	43
3	Jagadeeshkumar K	Son	41



Kasaragod District

Hosdurg Taluk

NOTICE

No: B2-21354/2021

15-02-2022

Notice is hereby given to all to whom it may be concern that Prasad A, S/o(L) T Babu,Kannoth House,Thattummal,P O Iriya,Pullur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late T Babu, S/o(L) Ambunhi,Kannoth House,Thattummal,P O Iriya,Pullur who expired on 06-04-2004 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late T Babu. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Savithri M	Wife	57
2	Prasad A	Son	35
3	Abhilash K B	Son	35
4	Anupama T	Daughter	32
5	Undachi	Mother	85

No: B2-105/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that Malini Sunilkumar W/oSunilkumar K V,Bhagya Ganga,Pallot,Ajanur P O,Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Sukumaran K S/o(L) Krishnan Gurukkal,Kandoth House,pallot,Ajanur P O who expired on 21-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Sukumaran K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Dakshayani P Y	Wife	69



2	Prasad P Y	Son	46
3	Malini Sunilkumar	Daughter	43
4	Salini Sukumaran P Y	Daughter	36

No: B2-2127/2022

15-02-2022

Notice is hereby given to all to whom it may be concern that Ammalu V ,W/o(L)Chathu V,V V House,Vannarvayal,Madhurambadi,Haripuram P O,Pullur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Chathu V S/o(L)Chathu V,V V House,Vannarvayal,Madhurambadi,Haripuram P O who expired on 19-03-2006 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Chathu V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ammalu V	Wife	74
2	Chithraveni V	Daughter	52
3	Beena V	Daughter	49
4	Byju V	Son	47
5	Ajayan V	Son	43
6	Shaiju V	Son	42

No: B2-2328/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that Ramakrishnan Ponnann, S/o(L) Appukka Nair N, Nandana m House,Kuttikkal,Balla P O,Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late N Appukka Nair, S/o(L)K Koman Nair,Kuttikkal,Balla P O, who expired on 03-04-2004 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late N Appukka Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Krishnan.P (S/o First Wife Ponnathi Ammar Kunhi Amma)	Son	67



2	Bhaskaran P	- do -	Son	58
3	Ponnan Narayanan	-do -	Son	56
4	Karthiyani P		Daughter	54
5	Padmavathi P		Daughter	51
6	Ramakrishnan Ponnan		Son	50
7	Unnikrishnan.P		Son	46
8	Girija K		Daughter in law	49
9	ShyamPrasad K		Grand Son	27
10	Sivaprasad		Grand Son	22
11	P Raman		Son	69
12	P Raghavan		Son	62

No: B2-2383/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that Umavathy V, W/o Sundaresh G J,Sringeri Nivas,Periyattadukkam,Panayal Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Sreeyesh Manikandan G S, S/o Sundaresh G J,Sringeri Nivas,Periyattadukkam,Panayal who expired on 04-01-2022 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Sreeyesh Manikandan G S. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Umavathy V	Mother	48

No: B2-2391/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that Mohanan , S/o(L) Kunhundun P,Noonhiyil,Keekamkot,Madikai Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Madhavi.P, W/o(L) Kunhundun P,Noonhiyil,Keekamkot,Madikai P O who expired on 25-10-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Madhavi.P. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Mohanam	Son	60
2	Gopalakrishnan Kannippara	Son	54
3	Shalaja P	Daughter	51
4	Aswin K V (S/o deceased son Manoharan)	Grand Son	20
5	Arjun K ----do----	Grand Son	18

No: B2-2394/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that Bindu.K V,W/o(L) Manoharan,Pattuvakkaran Veettil,Noonhiyil,Keekkamkot, Keekkamkot,Madikai Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Manoharan S/o(L) Kunhundam,Pattuvakkaran Veettil,Noonhiyil,Keekkamkot,Madikai who expired on 05-01-2011 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Manoharan . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Bindu K V	Wife	43
2	Aswin K V	Son	20
3	Arjun K	Son	18

No: B2-2721/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that Krishnan.K, S/o(L) Amboonhi,Kozhakkundu, Chemmattamvayal,Balla P O,Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late C H Narayani, W/o(L) Amboonhi,Kozhakkundu,Chemmattamvayal,Balla P O who expired on 21-02-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C H Narayani . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Damodharan C H	Son	73
2	Krishnan K	Son	67

No: B2-2919/2022

16-02-2022

Notice is hereby given to all to whom it may be concern that Akhilesh A, S/o Cheriyanbu,Adukkathil Veedu,Erikulam P O,Madikai Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Paru P V, W/o Cheriyanbu,Adukkathil Veedu,Erikulam P O,Madikai who expired on 03-01-2022 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Paru P V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Cheriyambu A	Husband	68
2	P V Mohanan	Son	47
3	Murali P V	Son	43
4	Mani A	Son	39
5	Akhilesh A	Son	34



Kasaragod District

Hosdurg Taluk

NOTICE

No: B2-21361/2021

16-02-2022

Notice is hereby given to all to whom it may be concern that Balakrishnan V K, S/o(L) Kumaran V K,Vattakundil Veedu,Pallot,Anandashramam, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kunhimanikkam, W/o(L) Kumaran V K,Vattakundil Veedu,Pallot,Anandashramam,Ajanur who expired on 28-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kunhimanikkam. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Balakrishnan V K	Son	60
2	Bhaskaran V K	Son	58
3	Karthyayani V K	Daughter	56
4	Vasanthi V K	Daughter	53
5	Sethumadhavan V K	Son	52
6	Malini V K	Daughter	48
7	Omana V K	Daughter	46

No: B2-21362/2021

16-02-2022

Notice is hereby given to all to whom it may be concern that Balakrishnan V K, S/o (L)Kumaran V K, Vattakundil House,Pallot,Anandashramam P O, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kumaran V K, S/o(L) Vattakundil Ambadi,Vattakundil House,Pallot,Anandashramam P O,Ajanur who expired on 14-12-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kumaran V K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Balakrishnan V K	Son	60
2	Bhaskaran V K	Son	58
3	Karthyayani V K	Daughter	56
4	Vasanthi V K	Daughter	53
5	Sethumadhavan V K	Son	52
6	Malini V K	Daughter	48
7	Omana V K	Daughter	46

No: B2-592/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Jayalekha R K, W/o(L) Prabhakaran C,Kandathil House,Lakshmi Nagar,Theru,Kanhangad P O,Hosdurg Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Prabhakaran C, S/o Raman,Lakshmi Nagar,Theru,Kanhangad P O, Hosdurg who expired on 28-09-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Prabhakaran C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Jayalekha R K	Wife	48
2	Prajith C	Son	24
3	Abhiram C	Son	13
4	Madhavi C	Mother	76

No: B2-7918/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Muhammadkunhi N A, S/o(L) Ahammad N M,Nalappad House,Garden Valappu,Kanhangad,Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late N M Ahammad S/o(L) Mammunhi,Nalappad House,Garden Valappu,Kanhangad,Balla who expired on 10-12-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late N M Ahammad. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be



considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Dainabi M A	Wife	64
2	Abdul Salam N A	Son	51
3	Fathimath Suhara N A	Daughter	48
4	Muhammadvunhi N A	Son	45
5	Ayisha N A	Daughter	43
6	Hamza N A	Son	41
7	Abdulla N A	Son	39
8	Naseema N A	Daughter	36

No: B2-18095/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Narayani K V, D/o(L)Kannothu Valappil Chiruthakunhi,Nandanam,Vainingal,Pudukai,Pudukai Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kannothu Valappil Chiruthakunhi, W/o(L) T V Kunhikannan,Charutha,Choottuvam,Uppilikai,Pudukai who expired on 21-03-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kannothu Valappil Chiruthakunhi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Narayani K V	Daughter	67
2	Chandrika K V	Daughter	60
3	Ramachandran K V	Son	55

No: B2-18747/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that M Kunhikannan, S/o(L) Chathu Nair,Melath Veedu,Adambil,Balla Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Madhavi, W/o(L)Chathu Nair,Adambil,Balla P O who expired on 30-05-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Madhavi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence , it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the



Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	N V Damodaran	Son	61
2	P Rathnakaran	Son	51
3	M Kunhikannan	Son	46
4	M Ambika	Daughter	45

No: B2-19540/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Anitha K, D/o(L) K Kalyani,Kallamchira House,Kallamchira,Kanhangad P O,Hosdurg Village,Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K Kalyani, W/o(L) Kunhiraman K,Kallamchira House,Kallamchira,Kanhangad P O,Hosdurg who expired on 13-02-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Kalyani. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Santha K	Daughter	66
2	Alamipally Udayakumar	Son	61
3	Meenakshi K	Daughter	56
4	Pushpa K	Daughter	54
5	K Sureshan	Son	51
6	Anitha K	Daughter	48
7	Dineshan K	Son	46

No: B2-21442/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Kunhikrishnan M, S/o(L) Kannan,Thorathotty House,Villarampathi,Periya P O, Periya Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Narayani T, W/o(L) KannanThorathotty,Thorathotty House,Villarampathi,Periya P O who expired on 20-04-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Narayani T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal



heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lakshmi T	Daughter	62
2	Kunhikrishnan M	Son	58
3	Syamala M	Daughter	55
4	Ushakumari M	Daughter	48

No: B2-21444/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Kunhikrishnan M, S/o(L) Kannan,Thorathotty House,Villarampathi,Periya P O,Periya Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kannan S/o(L) Kottumman,Thorathotty House,Villarampathi,Periya P O, who expired on 30-09-1993 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kannan . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lakshmi T	Daughter	62
2	Kunhikrishnan M	Son	58
3	Syamala M	Daughter	55
4	Ushakumari M	Daughter	48



Kasaragod District

Hosdurg Taluk

NOTICE

No: B2-21445/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Aravindakshan A, S/o(L) V Krishnan Nair, Meppattu House, Meppattu, Periya P O, Periya Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late V Krishnan Nair S/o(L) Krishnan Nair, Meppattu House, Meppattu, Periya P O, who expired on 19-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V Krishnan Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar, Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Karthyayani A	Wife	68
2	Aravindakshan A	Son	47
3	Thankamani A	Daughter	43
4	Sreelekha A	Daughter	39

No: B2-21446/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Pavithran T, S/(L) Kutty K, Thekkeyadukkam Kayakkulam, Periya P O, Periya Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kutty K, S/o(L) T Raman, Thekkeyadukkam Kayakkulam, Periya P O who expired on 28-02-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kutty K. that it is proposed to issue a legal heirship certificate according to this to the applicant. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar, Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Kunhippennu	Wife	67
2	Pavithran T	Son	48



3	Nandini	Daughter	42
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No: B2-21447/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Babu Kandathil Veedu, S/o(L)Raman,Madathil Veedu,Koodanam,Periya P O, Periya Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Madhavi K V, W/o(L) Raman,Madathil Veedu,Periya P O who expired on 21-01-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Madhavi K V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sharadha K V	Daughter	53
2	Narayanan K V	Son	52
3	Babu Kandathil Veedu	Son	41

No: B2-21630/2021

17-02-2022

Notice is hereby given to all to whom it may be concern that Sarojini T, W/o(L) K Kunhikrishnan,Edappani House,Velashwaram,HaripuramP O, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late K Kunhikrishnan, S/o(L) Koran,Kolavayal,Kolavayal P O,who expired on 05-06-1992 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K Kunhikrishnan. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Sarojini T	Wife	57
2	Liji	Daughter	34
3	Lijesh T	Son	31
4	Lijith T	Son	30

No: B2-21805/2021

18-02-2022



Notice is hereby given to all to whom it may be concern that M Kunhiraman, S/o(L) M Kunhambu Nair, Vadakkekara, Keekanam, Panayal Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late M Kunhambu Nair, S/o(L) A Kunhappa Nair, Keekanam, Panayal who expired on 29-01-1991 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late M Kunhambu Nair. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	M Narayani Amma	Wife	86
2	M Balakrishnan Nair	Son	68
3	M Raghavan Nair	Son	67
4	M Padmavathi	Daughter	59
5	M Padmanabhan	Son	57
6	M Kunhiraman	Son	55

No: B2-21806/2021

18-02-2022

Notice is hereby given to all to whom it may be concern that Chakrapani P, S/o(L) Karthyayani P, Pachikkaran Veedu, Alakkode, Pakkam, Panayal Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Karthyayani P, W/o(L) Kunhiraman Pachikkaran Veedu, Alakkode, Pakkam, Panayal who expired on 18-04-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Karthyayani P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Chakrapani P	Son	48
2	Sathi P	Daughter	46

No: B2-21904/2021

18-02-2022

Notice is hereby given to all to whom it may be concern that Chandran C, S/o(L) C Madhavi, Angadi Veedu, Adot, Ajanur P O, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce



before General in respect of the legal heirs of late C Madhavi, D/o(L) Choyi Ambu, Angadi Veedu, Adot, Ajanur P O who expired on 11-01-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C Madhavi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Lakshmi K	Daughter	70
2	Prabhakaran C	Son	69
3	Chandran C	Son	63
4	Sukumari C	Daughter	59
5	Santhakumari C (D/o deceased daughter C Malavathi)	Grand Daughter	57
6	Shobhana C -----do-----	Grand Daughter	54
7	Shyamala C -----do-----	Grand Daughter	53
8	Jayaram Cheriapurayil (S/o deceased daughter C Malavathi)	Grand Son	50



Kasaragod District

Hosdurg Taluk

NOTICE

No: B2-1601/2022

18-02-2022

Notice is hereby given to all to whom it may be concern that B Girish Nayak, S/o(L) B Venkatesh Nayak, Sri Amba, Near Sathyasai Mandir, Kanhangad, Hosdurg Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late B Venkatesh Nayak, S/o(L) B Srinivas Nayak, Sri Amba, Near Sathyasai Mandir, Kanhangad, Hosdurg who expired on 03-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late B Venkatesh Nayak. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	B Jayalakshmi Nayak	Wife	72
2	Surekha S Bhat	Daughter	47
3	B Girish Nayak	Son	45
4	Shobha Sunil Venkatesh Kamath	Daughter	40

No: B2-21123/2021

18-02-2022

Notice is hereby given to all to whom it may be concern that Lakshmi K, W/o Narayanan, Kolavayal House, Manikoth, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kunhikannan K, S/o Koran Kunhi, Kolavayal House, Manikoth, Ajanur Village who expired on 15-07-1979 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Kunhikannan K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Madhavi	Daughter	84



2	Kalyani	Daughter	82
3	Karthyayani K	Daughter	79
4	Narayani K	Daughter	66
5	Lakshmi K	Daughter	65
6	K V Purushothaman	Grand Son	66
7	K K Sharada	Grand Daughter	57
8	K K Bhaskaran	Grand Son	54
9	Sureshan K	Grand Son	47
10	Anil Kumar K	Grand Son	40
11	Shaini K	Grand Daughter	38
12	Shaima K	Grand Daughter	35
13	Damodhar K	Grand Son	68
14	Vijaya Kumar A	Grand Son	60
15	Udaya Kumar A	Grand Son	58
16	Ahalya B	Daughter in law	73
17	Anupama Laxmi K	Grand Daughter	49
18	Ajai Kumar	Grand Son	44

No: B2-21905/2021

18-02-2022

Notice is hereby given to all to whom it may be concern that Abdul Majeed M, S/o(L) Madiyan Moosa, Madiyan House, Manikoth P O, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late V Moosa, S/o (L) Moideen Kunhi, Madiyan House, Manikoth P O, Ajanur who expired on 09-02-2013 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late V Moosa. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Appattillathu Ayisumma	Wife	67
2	Abdul Majeed M	Son	50
3	Misiriya M	Daughter	40

No: B2-21973/2021

18-02-2022

Notice is hereby given to all to whom it may be concern that Giriraj K, S/o(L) Krishnappa H, Nittadukkam, Karattuvayal, Kanhangad, Hosdurg Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Damayanthi D/o(L) Krishnappa H, Nittadukkam, Karattuvayal, Kanhangad, Hosdurg who expired on 18-03-2007 and that it has been reported to this office that the persons



named in the scheduled below are the legal heirs of the said late Damayanthi. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Niroopama K	Sister	63
2	Hamsa Kumari	Sister	58
3	Giriraj K	Brother	57

No: B2-21906/2021

18-02-2022

Notice is hereby given to all to whom it may be concern that Ayshath Shahina Nazer, W/o(L)Nazer Madamillath,Shafeen a Manzil,AjanurKadappuram,Kolavayal P O, Ajanur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Nazer Madamillath,S/o(L)Moideen Kunhi,Rahmath Manzil,Nr:Rahmaniya Juma Masjid,AjanurKadappuram,Kolavayal P O who expired on 14-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Nazer Madamillath. that it is proposed to issue a legal heirship certificate according to this to the applicant . Ayshath Shahina Nazer (Mother) Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Ayshath Shahina Nazer	Wife	34
2	Fathima Nasha Nazer	Daughter	14
3	Mohammed Nashih Nazer	Son	11
4	Mohammed Nazeeh Nazer	Son	06
5	Nazra Fathima	Daughter	03
6	Fathima M	Mother	69

No: B2-499/2022

19-02-2022

Notice is hereby given to all to whom it may be concern that Sreedharan T S/O (L) Kannan, Adukkathvayal, Mailatty, Bare, Bare Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Kannan S/O(L) Koran, Adukkathvayal, Mailatty, Bare who expired on 18-08-1982 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of



the said late Kannan. that it is proposed to issue a legal heirship certificate according to this to the applicant . NA Hence , it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Gopalan T	Son	69
2	Sreedharan T	Son	64
3	Kamalakshi T	Daughter	61
4	Narayanan P (S/O Deceased daughter Narayani)	Grand Son	38
5	Vinod Kumar T (S/O Deceased daughter Narayani)	Grand Son	35

No: B2-1370/2022

19-02-2022

Notice is hereby given to all to whom it may be concern that Rajashree Karunakaran W/O (L) Karunakaran N A, Rareeram, Mangad, Bare P.O, Bare Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late N A Karunakaran S/O (L) Appakunhi N A, Rareeram, Mangad, Bare P.O who expired on 12-11-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late N A Karunakaran. that it is proposed to issue a legal heirship certificate according to this to the applicant . NA Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Rajashree Karunakaran	Wife	53
2	Rajika Karunakaran	Daughter	34
3	Rithwik Karunakaran	Son	31

No: B2-2044/2022

19-02-2022

Notice is hereby given to all to whom it may be concern that Jayalakshmy P V D/O (L) Janaki P V, Chekkiyarppu House , Haripuram P O, Pullur, Pullur Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Janaki P V W/O (L) Kunhiraman, Chekkiyarppu House, Haripuram P O, Pullur who expired on 22-05-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Janaki P V. that it is proposed to issue a legal heirship certificate according to this to the applicant . NA Hence, it is proposed to issue a legal heir ship certificate accordingly i



n favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Jayalakshmy P V	Daughter	53

No: B2-2558/2022

19-02-2022

Notice is hereby given to all to whom it may be concern that Saleena K W/O (L) Divakaran K V, Kallanchira House, Near Nithyananda Ashram, Kanhangad, Hosdurg Village, Hosdurg Taluk of Kasaragod District has filed an application of a legal heirship certificate to produce before General in respect of the legal heirs of late Divakaran K V S/O (L) Kumaran, Kallanchira House, Near Nithyananda Ashram, Kanhangad, Hosdurg who expired on 24-07-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late Divakaran K V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Saleena K (Mother) Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the below said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Hosdurg within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	Saleena K	Wife	44
2	Sneha K V	Daughter	25
3	Diya Divakaran	Daughter	17



തിരുത്തൽ പരസ്യം

ബി4/20517/2021

2022 ജനുവരി 28

21/12/2021 തീയതിയിലെ കേരള ഗസറ്റ് 50 ൽ (വാല്യം-10,പാർട്ട് 111) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 18233 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അവകാശികളിൽ ക്രമ നമ്പർ 2 മണ്ണുഷ കെ Daughter in law എന്നത് മണ്ണുഷ കെ Daughter എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)
തഹസീൽദാർ



തിരുത്തൽ പരസ്യം

ബി4/21924/2021

2022 ഫെബ്രുവരി 16

01/02/2022 തീയതിയിലെ കേരള ഗസറ്റ് 5 ൽ കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 4562 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അനന്തരാവകാശികളിൽ ക്രമ നമ്പർ 4.ശ്രീകല. ഇ വയസ്സ് 46 മകൾ എന്നവരെ കൂടി ഉൾപ്പെടുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)

തഹസിൽദാർ,ഹോസ്ദുർഗ്ഗ്

തിരുത്തൽ പരസ്യം

ബി4/21422/2021

2022 ഫെബ്രുവരി 16

ഈ ഓഫീസിലെ സി6/10530/2010/കെ ഡിസ് തീയതി 26/04/2011 ആയി പരേതനായ വി പി ഭാസ്കരൻ നമ്പ്യാർ എന്നവരുടെ അനന്തരാവകാശ സർട്ടിഫിക്കറ്റ് അനുവദിച്ചതിൽ ക്രമ നമ്പർ 4.വി സ്നേഹപ്രഭ എന്നത് പി .സ്നേഹപ്രഭ എന്ന് തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)

തഹസിൽദാർ,ഹോസ്ദുർഗ്ഗ്



തിരുത്തൽ പരസ്യം

ബി4/23706/2019

2022 ഫെബ്രുവരി 3

30/11/2021 തീയതിയിലെ കേരള ഗസറ്റ് 47 ൽ (വാല്യം-10, പാർട്ട് 111) കമ്മീഷണറേറ്റ് ഓഫ് ലാന്റ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 15250 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അവകാശികളിൽ ക്രമ നമ്പർ 6. പ്രീത പി Daughter-in-law എന്നവരെ ഒഴിവാക്കി തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)
തഹസീൽദാർ



തിരുത്തൽ പരസ്യം

ബി4/20172/2021

2022 ഫെബ്രുവരി 2

14/12/2021 തീയതിയിലെ കേരള ഗസറ്റ് 49 ൽ (വാല്യം-10,പാർട്ട് 111) കമ്മീഷണറേറ്റ് ഓഫ് ലാൻഡ് റവന്യൂ വിഭാഗത്തിൽ പേജ് നമ്പർ 17097 ആയി പ്രസിദ്ധപ്പെടുത്തിയ പരസ്യത്തിൽ അവകാശികളിൽ ക്രമ നമ്പർ 1 കുഞ്ഞായിഷ ടി സി Daughter എന്നും ക്രമ നമ്പർ 2 ടി സി കുഞ്ഞുള്ള Son എന്നും തിരുത്തി വായിക്കേണ്ടതാണ്.

(ഒപ്പ്)
തഹസിൽദാർ

